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and  
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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


IA 409/2017 with C.P. No. 17/213,221/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Pitamber Manglani & Ors.  
V/s.  
Dilip R. Shah & Ors.

Section of the Companies Act: Sections 213, 221 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dilip N. Motwani	PCS	Petitioner	
2.				

**ORDER**

Learned PCS Mr. Dilip Motwani present for Petitioner. None present for Respondents No. 1 to 5. None present for Respondent No.6.

Letter of adjournment received from Respondents no. 1 to 5.

List the matter on 22.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**